

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1159/95

Date of Order: 24.4.97

BETWEEN:

M.Srinivas

.. Applicant.

AND

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Dept. of Telecommunications,
Hyderabad.
2. The Telecom District Engineer,
Karimnagar Dist Telecommunications,
Karimnagar, A.P.
3. The Sub-Divisional Officer, Telecom,
Karimnagar, Karimnagar Dist.

.. Respondents.

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Counsel for the Applicant

.. Mr.P.Naveen Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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J U D G E M E N T

[Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)]

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Heard Mr.Phani Raj for Mr.P.Naveen Rao, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The facts of this case as revealed from the OA are as follows: -

The applicant was engaged as casual mazdoor in Jagtial sub division from 19.1.85 to 17.8.85. It is stated that he was engaged in Katimnagar sub division upto 1994. In all he worked for morethan 697 days.



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3. It is seen that the respondents ^{denied} deny his working in Jagtial sub division from 19.1.85 to 17.8.85 as no record was produced by him. But the applicant states that he ^{was} engaged in Karimnagar sub division upto 1994. No denial to this has been indicated in the reply. The respondents counsel submits that in case he has worked in Karimnagar sub division and also indicate the place where he worked he ^{is} prepared to check the details in that connection.

4. This OA is filed praying for a direction to re-engage him and regularise him under the respondents.

5. In this OA an interim order has been given to re-engage the applicant in preference to freshers.

6. I am of the opinion that the interim order dt. 29.9.95 may be made final. Respondents may check the records in regard to his working elsewhere by calling him on 4.6.97 and find out from him the details of working so as to enable the respondents to ascertain the number of days he served in the department on the basis of the records if any.

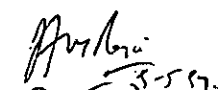
7. With the above direction the OA is disposed of. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 24th April, 1997

(Dictated in Open Court)

sd


D.R. (J)

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Copy to:

1. The Chief General Manager, Telecommunications,
A.P.Circle, Dept. of Telecommunications,
Hyderabad.
2. The Telecom District Engineer, Karimnagar District.
Telecommunications, Karimnagar.
- ~~2. The Sub Divisional Officer, Telecom,
Karimnagar, Karimnagar District.~~
3. The Sub Divisional Officer, Telecom,
Karimnagar, Karimnagar District.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr. GSC, AT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

28/9/97

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R.S. RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 24/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

O.A.No. 1159/95

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLKR

II COURT

